

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 714 OF 2010
[arising out of SLP(CRL.) No. 4104 of 2009]

PRASHANT KUMAR

.....

APPELLANT

VERSUS

STATE OF BIHAR & ANR.

.....

RESPONDENTS

O R D E R

Leave granted.

Heard the learned counsel for the parties.

Having regard to the facts of the case, the
order dated 1st June, 2009 is made absolute.

The appeal stands accordingly disposed of.

.....J
[J.M. PANCHAL

.....J
[DR. B.S. CHAUHAN]

NEW DELHI
APRIL 01, 2010.